## RAJYA SABHA

Monday, the 21st December, 1992/30, Agahayana, 1914 (Saka)

The House met at eleven of the clock. Mr. Chairman in the Chair.

MATTER RAISED WITH PERMISSION AND CONSEQUENT DISPENSING WITH QUESTON HOUR

Indefinite fast by Shri Atal Bihari Vajpayee

MR. CHAIRMAN: I am allowing the Leader of the Opposition to say something.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Under what rule?

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): The other day, honourable Shri Yashwant Sinha while making his observations on the Ayodhya issue had used a term and I want to begin my submission with the same term. He had said: What the hell is happening?' And I want to know what the hell is happening क्योंकि कल जो कुछ हुआ है वह तो एक ऐसी चीज है जिपको किसी भी अकल के खाने में डालने की कोणिश की जाए तो नहीं की जा सकती। किसी कायदे कात्त ... (व्यवधान)

کیونکر کل جو کچھ کواہد دہ توایک ایسی جُرز نے ہے۔ میں کوکسی مجل کے خانے ہے اور کی کے خانے میں ڈوالینے کے کارٹنٹس کی جاسکتی۔ کسی کارٹنٹ کے میں خان کارٹنٹ کے میں خان کارٹنٹ کے میں خان کارٹنٹ کے میں خان کارٹنٹ کے کارٹنٹ کارٹنٹ کارٹنٹ کارٹنٹ کارٹنٹ کے کارٹنٹ کارٹنٹ کارٹنٹ کارٹنٹ کارٹنٹ کارٹنٹ کارٹنٹ کارٹنٹ کے کارٹنٹ کارٹنٹ کے کارٹنٹ کے کارٹنٹ کارٹنٹ کے کارٹنٹ کی کارٹنٹ کارٹنٹ کارٹنٹ کی کارٹنٹ کے کارٹنٹ کے کارٹنٹ کی کارٹنٹ کی کارٹنٹ کی کارٹنٹ کی کارٹنٹ کے کارٹنٹ کی کارٹ کی کارٹنٹ کی کارٹنٹ کی کارٹنٹ کی کارٹ ک

SHRI H. HANUMANTHAPPA (Karnataka): I am on a point of order...(Interruptions). You can throw every rule...(Interruptions)

SHRI P. UPENDRA (Andhra Pradesh): Let him first complete. He

†[] Transliteration in Arabic Script.

has not even completed and he wants to raise a point of order! (Interruptions).

SHRI KAMAL MORARKA (Rajasthan): Sir, you have allowed the Leader of the Opposition to speak, and they are not allowing... (Interruptions).

SHRI II HANUMANTHAPPA: I am on a point of order.

SHRI S. S. AHLIWALIA (Bihar): There is no convention in the House. . . . (Interruptions).

SHRI V. GOPALSAMY (Tamil Nadu): Let him first make his submission.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Sir, the hon. Member can raise his point of order after the Leader of the Opposition has complete... (Interruptions.)

MR. CHAIRMAN: Please sit down.

SHRI H. HANUMANTHAPPA: Let the Chair rule it out; but I have to raise my point of order.

MR. CHAIRMAN: There is no point of order during Question Hour. So please sit down.

SHRI S. S. AHLUWALIA: There is no such rule. During Question Hour, these submissions cannot be made.

SHRI YASHWANT SINHA (Bihar): Mr. Chairman, you have allowed the Leader of the Opposition to say something in this House and if it is blocked by the Treasury Benches....

SHRI N. K. P. SALVE (Maharashtra): No, we do not block it.

SHRI YASHWANT SINHA:... the entire blame will lie on them. We want to hear him.

SHRI MENTAY PADMANABHAM: Let him complete his speech and then [Shri Mentay Padmanabham] you can allow any hon. Member to raise a point of order...(Interruptions).

SHRI P. SHIV SHANKER (Gujarat): Sir, you have absolute discretion to suspend the Question Hour and allow anybody to speak. There is no difficulty. We are not questioning that discretion of yours which is absolute. But while he is trying to speak and somebody raises a point of order, we would request you to kindly hear him as to what exactly is the point of order and you can even rule it out.

SHRI MENTAY PADMANABHAM: You allow him to complete his speech and then you can allow the point of order.

MR. CHAIRMAN: Let me hear the Minister of Parliamentary Affairs. (Interruptions)

श्रीमती सुषमा स्वराज (हरियाणा) : महोदय, ... (व्यवधान) ग्रापकी परिमिशन पर प्वाइंट साफ श्रार्डर नहीं हो सकता । यह मेरा सबमिशन है ।

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER STATE IN MINISTRY THE OF HOME **AFFAIRS** (SHRI M. JACOB): Mr. Chairman, Sir, you have permitted the Leader of the Opposition to raise some point. On that, we do not have any objection. It is your discretion. But on the point of order, it is up to you to give a decision. It is up to you to give a decision whether the point of order is tenable or untenable. We will abide by your decision. Question Hour is in your hands.

MR. CHAIRMAN: My decision is, no point of order.

श्री सिकन्दर बख्त: सदर साहव, मैं यह अर्ज कर रहा हूं कि कल की मीटिंग इंडोर स्टेडियम में होने वाली थी। 144 की धारा इंडोर स्टेडियम में कहीं लागू नहीं होती। कल लोगों को स्टाटिय वाइंट से—कौन कौन सी जगहों का जिक

करूं. ग्राई.टी.ग्रो. से, लक्ष्मी नगर से, धौलाक्यां से, विनगर से, शक्ति नगर से, बिडला मन्दिर के दरवाजे तक बंद कर दिये गये कल । कुछ समझ में नहीं आता है । लोगों को मीटिंग के स्थान पर पहुंचने से रोका गया और अटल बिहारी वाजपेयी साहब जो वहां की मीटिंग में बोलने जा रहे थे वे ग्रमी ग्रनो दक्तर के दरवाजे से निकते थे कि उनको निकलते वक्त ही गिरफ्तार किया गया। यह किश किस्म की.. (व्यवधात), किप कायदे कानुन के सातहत रोका गया । सदर साहब, मैं यह करना चाहना हूं कि रोजाना देहली में रैलीन निकाली जो रही है ... (ब्यवधान) रैलीन रही हैं...(ब्बदधान)

نٹری سکزدر بخست : صدرصاصیب میں یہ عرص کررباس ان که کل کی میشنگ الدورامیرویم میں ہونے والی مقی - ۱۲۲ کی دھارا ندواسٹیریم میں کہیں لاگو سمیں ہوتی کل لڈگوں کو اسٹارٹنگ پوائنسے سے کون کونسی جگہوں کا ذکر کروں كُنُّ . ثْرُ. او سيرلشم بْمُرسيد ي دُعولاكنوال میے تری نگر سے۔ شکتی نگر سے۔ برلامندر کے وروازے تک بندگر دیمے کے کل ۔ کھی مسمجھ میں ہن*ں ؟ تا ہے بوگوں کو مطنگ کے* ستمان پر سنجینہ سے روکا گیا، اور الل برادا یا جینی صاصب جو و ہاں کی میٹنگ یس بدلنے بار ہے منفے وہ ابھی اپنے دئر کے دروازے سے کلے تھے کہ انکو کیکتے دقت ہی گرفتار كياگيا- په كس فسم كى ... "مداخلت "..كس ۔ فاعدے قالان کے مائخت روکا گیا میررهما میں یہ کہذا جا ابتا ہول که روزارز ورالی میں ریلیز نکال جاریمی ہیں۔ ... ° مدانیلیت"...ریلبز

† [] Transliteration in Arabic Script.

## مارای بی مداخلت " ساخلت " ...

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श्री एस. एस. अहलुवालिया : बिना परिमशन के थे ... (व्यवधान) वहां दंगा कराना चाहते थे ... (व्यवधान)

श्री सिकन्दर बख्तः मैं यह ग्रर्ज करना चाहता हूं कि इंडोर मीटिंग के लिए पुलिस की...(व्यवधान)

صری سکندر نفت میری پرع طی کرنا چا بتا دوں که اندور مینگ کے لیے پولیسس کی۔ مداخلت ".

MR. CHAIRMAN: I have heard your point. (Interruptions)

SHRI SIKANDER BAKHT: Sir, I only want to bring to your notice... (Interruptions)

MR CHAIRMAN: I am asking the Government to give a reply to 'this. (Interruptions)

SHRI SIKANDER BAKHT: Sir, I just want to bring to your notice that no permission is required for an indoor meeting. Those people who hold the administrative charge of the Talkatora Stadium had allotted the Stadium to us. (Interruptions)

SHRI S. S. AHLUWALIA: Have they taken permission from the...

श्री सिकन्दर बख्त : यह दमन खत्म होना चाहिए। सदर साहब, खत्म नहीं हुग्रा है। मैं यह कह रहा हूं कि यह दमन खत्म होना चाहिए। कल मीटिंग नहीं करने दी गयी। हमारे लीडरों को गिरफ्तार किया गया। कुछ सरकारों को गिरा दिया गया। कुछ सरकारों को गिरा दिया गया। यह दमन का राज कब तक चलेगा हिंदुस्तान में, यह कहना चाहता हूं मैं ग्रापसे। किस किस्म का राज चलेगा यह कहना चाहता हूं ग्रापसे।

من سکندر وت: یہ دمن فتم ہونا جاہیے۔
صدر مهاصب فتم بنہ ہوا ہے۔ یس بیکہ رہا
ہوں کہ یہ دمن فہتم ہونا چاہیے۔ کل میٹنگ
منہ کر نے دی گئی ہمارے بیٹر روں کو گرفتار
کیا گیا۔ بچھ جماعتوں کو بیس کر دیا گیا۔ بچھ
مرکاروں کو گرا دیا گیا۔ یہ دمن کا راج کہا
تک۔ جلے گا ہندوستان یں۔ یہ کہنا چا ہتا
ہوں یں آپ سے یکس قسم کا راج جلے گا
یہ کہنا جا ہا ہوں آپ سے ... مرافلت اس

SHRI MENTAY PADMANABHAM: Mr. Chairman, Sir may I make a submission?

MR. CHAIRMAN: Please sit down-May I say something? Will you please listen to me? (Interruptions) The Leader of the Opposition...(Interruptions)

SHRI SUBRAMANIAN SWAMY: Why don't they object? (Interruptions) Why are they keeping quiet to what is happening in Tamil Nadu? (Interruptions) They are objecting here to this. In Tamil Nadu, the same thing is happening. (Interruptions)

MR. CHAIRMAN: All of you, please sit down. The Leader of the Opposition has made his point. I am asking the Minister of Parliamentary Affairs to clarify, on behalf of the Home Minister.

SHRI MENTAY PADMANABHAM: Sir, please allow us to say something on this. We want to say something on what the Leader of the Opposition has said. Before you allow the Government to react, please allow some of us to say something on this. (Interruptions)

<sup>†[]</sup> Transliteration in Arabic Script.

SHRI SIKANDER BAKHT: Sadar Sahab, my leader is on fast. वे यह कहते हैं कि वे इस बीज के खिलाफ हैं (व्यवधान) One of our conditions is that there should be no restrictions on us from holding public meetings in a peaceful manner. (Interruptions)

MR. CHAIRMAN: I am asking the Minister to reply. (Interruptions)

SHRI SIKANDER BAKHT: Sir, I want to bring your notice that my leader is on fast. It is on certain conditions. I am only reading out to you these conditions so that the Government can react to it and decide. One condition is that there should be no restrictions on the BJP from holding public meetings in a peaceful manner to place its point of view, in exercise of its democratic right, before the people of India. The second condition is, no hindrance to the normal functioning of the BJP as, a political organisation. The third condition is, no arrest of BJP workers on grounds of their past association with the RSS, whose activities stand suspended because of the han. I would like the Government to react to this.

MR. CHAIRMAN: May I ask Mr. Jaipal Reddy to speak? (Interruptions). I will allow you.

SHRI P. UPENDRA: I may also be allowed to make a point. This is an important matter.

MR. CHAIRMAN: All right, I will allow you.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Chairman, we find ourselves caught between the devil of a vile BJP and the deep sea of a blundering Government. I do not know how to respond to this situation. Yesterday the Government gave an impression to the country that it does not have a sense of di-

rection, it does not have a sense of proportion.

I do not agree with any of the demands made by Mr. Atal Behari Vajpayee. They are all politically motivated, but....

SHRI P. SHIV SHANKER: Is it a discussion that we are going to have? (Interruptions).

SHRI S. JAIPAL REDDY: But I would like to be informed as to why... (Interruptions) the Government did not permit an indoor stadium meeting. (Interruptions).

AN HON. MEMBER: We have not suspended the Question Hour.

SHRI SURESH KALMADI (Maharashtra): This is entirely a new procedure being followed.

SHRI S. JAIPAL REDDY: This is a case of bungling on the part of this Government which does not deserve to rule the country any more.

SHRI YASHWANT SINHA: Mr. Chairman, Sir. we find from newspaper reports that vesterday the hon. Home Minister had gone to see Mr. Atal Behari Vajpayee at the spot where he is fasting and we also find from the reports that he mentioned to Mr. Vajpayee that he did not know that the meeting had been banned. If this is happening in Delhi and the hon. Home Minister of India is not aware of what is happening in Delhi, then I would like to repeat what I said the other day, what the hell is happening in this country, who is responsible for what country? Let is happening in this me make it very clear that whereas we will not allow BJP to trample upon democracy, we shall also not allow the ruling party to trample upon our democratic rights. shall uphold them and resist all attempts to trample any of our democratic rights, wherever it might come from.

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SHRI P. UPENDRA: Sir, Just now I met Atalji and got a first hand account and it is a very serious matter. If a man like Shri Atal Behari Vajyapee could be prevented from holding an indoor meeting, I do not know where we are leading to. Whatever may be the follies of the BJP, we cannot allow emergency conditions to return. I strongly condemn this action.

MR. CHAIRMAN: Mr. Subramanian Swamy. ... (Interruptions). I will come to you afterwards.

SHRI SUBRAMANIAN SWAMY: Sir, the issue that is being raised by the Leader of the Opposition, Mr. Bakht, is that the fundamental right to assemble has been abridged or denied, they are protesting on that and their leader Mr. Vajpayee has gone on fast, demanding certain conditions to be met.

At the outset, I would like to say that the conditions which have been listed by Mr. Vajpayee are already being met by the Tamil Nadu Government (Interruptions)

SHRI G. SWAMINATHAN (Tamil Nadu): He is obsessed with Tamil Nadu... (Interruptions)

SHRI SUBRAMANIAN SWAMY: I am telling what is actually happening in Tamil Nadu also Anna DMK Government should also be dismissed because they are also not allowing free assembly. The day before yesterday I was not allowed to hold a fast and goondas were let loose. Janata Party workers were there. (Interruptions). The same thing, of which they are complaining now, is happening Tamil Nadu but they are not complaining of what is happening there (Interruptions). Therefore I demand dismissal of the Tamil Nadu Government also. (Interruptions)

MR. CHAIRMAN: I am allowing Mr. Padmanabham.

SHRI MENTAY PADMANA-BHAM: Sir, what has happened yesterday is really very, very shameful, and this Government is going committing one mistake after another. This Government has no right to exist. That is the reason why I demand the resignation of the Minister and this Government. If a man like Shri Atal Bihari Vajpayee was arrested-later on he was let off; that is a different thing-it means that this Government lacks direction and has no sense at all. Sir, way back in 1979, Mr. Charan Singh arrested Mrs Gandhi and had given a new lease of life to the Congress (I) Party then. This Government is committing the same mistake by Vajpayee, and this arresting Mr. Government is doing the greatest harm to this country. Therefore, resignation of this I demand the Government.

... (Interruptions) ...

SHRI V. NARAYANASAMY (Pondicherry): Mr. Chairman, Sir, on behalf of the Members of this House, I plead with Vajpayeeji to withdraw his fast.

SHRI KAMAL MORARKA: Sir, he is pleading on behalf of the Members of this House. Who has given him the right to plead on our behalf?

... (Interruptions) ...

SHRI NARAYANASAMY V. I am pleading ... (Interruptions) ... Sir, section 144 Cr. P.C. is in force in the Delhi area, but what happened there? Hundreds of people gathered with weapons and, in the name of assembling in the streets they created a law and order problem in the area. In the name of BJP, RSS and other cadres gathered there and tried to create a law and problem within the city limits. Unlawful assembly has been banned. When it was not

[Shri V. Narayanasamy]

allowed, how have these people been allowed to gather and go in a procession? What is the answer? (Interruptions)... My feeling is, Sir, in the Delhi area they are searching for a mosque for demolition...

 $\dots$  (Interruptions)  $\dots$ 

MR. CHAIRMAN: You have said it now. Please sit down now.
...(Interruptions)...

SHRIMATI RENUKA CHOWDHU-RY (Andhra Pradesh): Sir, it is an irresponsible statement—which has been made just now—to say that a particular lot of people assembled in search of a mosque for demolition ... (Interruptions) ...

SHRI MENTAY PADMANA-BHAM: Sir, this is an irresponsible statement without any credible backing. Therefore, I request you to expunge this remark. (Interruptions)

MR. CHAIRMAN: Please let us not have this cross-talk. I am prepared to allow each Member—as many as possible—to say something. If you please keep quiet, then I think we can listen to everybody. Now I call Shri Gopalsamy to say something.

SHRIMATI RENUKA CHOW-DHURY: Sir...(Interruptions)..

MR. CHAIRMAN: I will call you afterwards.

SYED SIBTEY RAZI (Uttar Pradesh): Ask the Government, Sir.
...(Interruptions)...

Sir, SHRI V. GOPALSAMY: seriously concerned about we are the decision of Shri Atal Vajpayee to go on a indefinite fast. Sir, I want to make my submission on behalf of my party in no uncertain terms, that we are second none to fight the diabolical concept Sangh Parivar... of Hindutva and Govern-(Interruptions).. Sir, the Narasimha ment headed by Mr. Rao will go down in the pages of the

Guinness Book of Records for bungling and inaction. This Government has miserably failed.

SYED SIBTEY RAZI: Sir, can he cast aspersions on the Government like this? No, no...(Interruptions)...

SHRI V. GOPALSAMY: If they resort to repeat their actions of the days of Emergency. I would like to give a strong warning that again they will be thrown into the dustbin of history. Now what appears from the Press reports is that they have decided to stifle the voice of the Opposition and curtail the freedom of expression. It is a danger signal. Again they will be thrown by the people into the dustbin of history... (Interruptions)

I do not support any of the steps which the Government is taking to stifle the voice of the Opposition.

MR. CHAIRMAN: Please sit down. You have finished it. Dr. Bhattachar-ya. ...(Interruptions) I will come to you next.

SHRI BHUBANESWAR KALITA (Assam): Has the Question Hour been suspended? We want a ruling from you, Sir. whether the Question Hour has been suspended.

MR. CHAIRMAN: I am suspending the Question Hour in the circumstances...(Interruptions) Please. Mr. Bhattacharya.

SHRI CHATURANAN MISHRA (Bihar): A point of order.

MR. CHAIRMAN: After him.

SHRI CHATURANAN MISHRA: A point of order ... (Interruptions)

Mr. Chairman, Sir, you have every right to do anything in the House. But take the consent of the House to suspend the Question Hour. On your own you cannot suspeed the

Question Hour. Ask the House, take its permission and then you can suspend the Question Hour under the rules. On your own you cannot suspend the Queston Hour.

 $\dots$  (Interruptions).

It could be allowed.. (Interruptions)
You have allowed something else...
(Interruptions)

MR. CHAIRMAN: I have suspended the Question Hour in view of the obvious state of affairs in the House. It is very clear to you. It is very clear.

Dr. Bhattacharya

SHRI MENTAY PADMANA-BHAM: The Chair has every right to suspend the Question Hour if he thinks that it is necessary to do so. There is no need to take a consensus of the House.

PROF. SAURIN BHATTACHARYA: (West Bengal): Mr. Chairman, Sir, under normal circumstances everybody would have upheld what the Leader of the Opposition said regarding their right to hold meetings. peaceful meetings and uninterrupted political activity. But, what was done by them and their allies Ayodhya on December 6, has pleaced pale of the Consthem outside the titution, outside the pale of I should say, the civilised nation. While the Government, by its complete inaction, has proved itself unworthy of running the country, the BJP cannot escape the responsibility bringing the country to the brink of Therefore, they should disaster. ponder over it, they should have introspection and they should return to sane ideas.

 MR. CHAIRMAN: Mr. Salve... (Interruptions) I am coming to you Please, please.

SHRI M. M. JACOB: One moment, Sir.

SHRI N. K. P. SALVE: Sir, I am one of those who consider that the voice of Shri Atal Bihari Vajpayee in their party is a voice of sanity and it is a voice of moderation.

SHRI KAMAL MORARKA: Like that of your in your party.

SHRI N. K. P. SALVE: We need to strengthen that voice.

SHRI V. GOPALSAMY: Therefore you had arrested him...(Interruptions)...

SHRI N.K.P. SALVE: Mr Gopal, listen. Sometimes be serious in your life.

 $W_{\rm e}$  want  $t_0$  strengthen that voice, and we want to strengthen that approach and attitude in their party. Let that be clear.

There is one more thing which I must clarify for my v ery esteemed friends. Shri Jaipal Reddy and honourable Shri Yashwant Sinha. Let the record be put straight, we don't want democratic rights to be trampled upon in any manner whatsoever. (Interruptions)

I assure you, I assure you. There are difficult... (Interruptions) Please do understand it.

SHRI V. GOPALSAMY: Personally you are a good man.

SHRI DIGVIJAY SINGH (Bihar): I support you, Salve Ji, We are with you.

SHRI KAMAL MORARKA: Salve Sahabji you are a voice of sanity in your party. Please carry on.

SHRI N.K.P. SALVE: Therefore, Kamal, kindly listen to me That is the minimum courtesy I expect from all of you.

[Shri N. K. P. Salve]

Sir, I want to submit this with great respect. The Home Minister is here. He deals with the situation. But what is required immediately is that instead of precipitating the situation I have two suggestions to make. Number one, all of us should go and persuade Atal Bihari Ji Vajpayee to give up his fst.

SOME HON. MEMBERS: No. . . . (Interruptions) . . .

SHRI N. K. P. SALVE: Sir. am submitting this. I said this is my personal opinion. He should be persuaded to give up his fast, because this is not the time to stipulate these conditions. The codition in the country is far from normal. The condition in the country is still very serious. The minorities are still languising under mortal fear of their life, security, liberty and honour. What is required is to restore confidence in the minds of the minorities and Atal Bihari Ji should join all those forces who want to restore confidence in the minorities. This is not the time to stipulate con-This is the time to ensure that normalcy is restored in country. That is my submission.

धी एस. एस. अहलुवालिया: सभापित महोदय, कल की जो घटना घटी है, यह अपने आप में एक दुर्भाग्यपूर्ण घटना है और यह दुर्भाग्यपूर्ण इसिलए है कि हमारा देश गणतंत्र में विश्वास करता है और एक गणतांत्रिक देश होने के नाते हरेक आदमी का अपना एक गणतांत्रिक अधिकार है। मैं कल की घटना को दुर्भाग्यपूर्ण प्रलिए कहता हूं कि कल अगर वी जेपी. एक गांति-मार्च कर रही थी या एक ऐसी मीटिंग करना चाहती थी ... (व्यवधान) ... अरे, बोलने दो, न बाबा । मेरे पास आपसे ज्यादा इन्फोरमेशन है ।... (व्यवधान)

महोदय, अगर यह कोई शान्ति मार्च करके आज के देश के माहौल को शान्त करने की मीटिंग कर रही थी और एसके बावजूद दिल्ली एडमिनिस्ट्रेशन या भारत सरकार ने उन्हें परमीशन नहीं दी तो यह दुर्भाग्य का विषय है, दुर्भाग्यपूर्ण है, निन्दनीय है, परन्तु मुझे यहां तक मालूम हुया है यह मीटिंग शान्ति के लिए नहीं थी बल्कि इस मीटिंग का नाम ललकार दिवस था । ग्रब यह ललकार क्लिके खिलाफ थी ? . . (व्यवधान) . यह ललकार इस देश के पंथ निरपेक्ष सिद्धांत के खिलाफ थी . . (व्यवधान)

श्री लक्खोराम अग्रवाल (मध्य प्रदेश): तानाशाही के खिलाफ थी।

श्री एस. एस. अहलुवालिया: यहां पर अपनी तानाशाही इन्होंने 6 दि बर को अयोध्या में जो दिखाई है, इसी की एक नई ललकार देना चाहते ये कि वह तो एक झांकी है, मथुरा और काशी बाकी है। यह नारा देना चारों है। (व्यवधान)

महोदय, जब भी इस सदन में किसी भी विपक्ष के नेता के गणतांत्रिक ग्रधिकारों का हनन हुआ है तो मैंने ट्रेजरी बैंच की तरफ से भी खड़े होकर अपनी पार्टी का विरोध किया है । मैं कभी चूकता नहीं। मैं ग्राज भी नहीं चूकता, अगर यह वाकई देश में शान्ति और अमन कायम करने के लिए इनकी एक ललकार होती। पर, इस ललकार के माध्यम से यह याद दिलाना चाहते हैं, \*\*

उसी तरह यह इस देश की सारी... (व्यवधान)

महोदय, इस पर विचार करने की जरूरत है कि किन अवस्थाओं में यह मीटिंग करना चाहते थे।...(व्यवधान)

SHRI (KAMAL MORARKA: Sir, I object to this. (Interruptions)...

SHRI KAMAL MORARKA: Sir, this cannot go on record. (Interruptions)

<sup>\*\*</sup>Expunged as ordered by the Chair.

SHRI MENTAY PADMANA-BHAM: Sir, he is misquoting. He does not know anything about Jaya-prakash Narayan. (Interruptions) We take very strong objection to this (Interruptions)

SHRI SIKANDER BAKHT: That comment is uncalled for. (Interruptions)

MR. CHAIRMAN: Please allow me to say something ... (Interruptions) ... I am allowing you to speak.

SHRI S. JAIPAL REDDY: Mr. Chairman, Sir, I am on a point of order. ... (Interruptions) ... I am on a point of order. ... (Interruptions) ...

SHRI YASHWANT SINHA: No. Sir, a reference has been made.

SHRI V GOPALSAMY: He must apologise.

श्री सिकन्दर बख्त : रिमार्क्स को ... (व्यवधान) ... सदर साहब, मैं जानना चाहता हूं कि जय प्रकाश का नाम लेकर क्या यह सरकार दोबारा इमरजेंसी लकाना चाहती है? इसका मतलब क्या है? यह हिन्दुस्तान की जम्हूरियत को खत्म करना चाहते हैं, लोकतंत्र को खम करना चाहते हैं, क्या चाहते हैं यह? ... (व्यवधान) ...

ر کا در سکندر بخست: ریمارکس کو... مداخلیت مداخلیت مدر صاحب . پس جا ندا چاہتا ہوں کہ جیرگی کا نام ہے کر کیا یہ سرکار دو بارہ ایم جنسی لکا نا چا ہتی ہے ۔ اس کا مطلب کیا ہے ۔ یہ پیدوستان کی جہوریت کو ختم کرنا چاہتے ہیں۔ وک تنز

SHRI S. JAIPAL REDDY: I am on a point of order.

SHRI V. GOPALSAMY: He should apologise to the House.

SHRI S. JAIPAL REDDY: I am on a point of order, Sir...(Interruptions)... I am on a point of order, please. I have been permitted by the Chairman...(Interruptions)... I am on a point of order...(Interruptions)... I have been permitted by the Chairman...(Interruptions)... I have been permitted by the Chairman...(Interruptions)... I am on a point of order...(Interruptions)... I am on a point of order...(Interruptions)...

MR CHAIRMAN: I have to hear his point of order. (Interruptions)...

SHRIS JAIPAL REDDY: Mr. Jacob, Mr. Chairman has been good enough too identify me, ... (Interruptions)... On a point of order. You were good enough to identify me. .. (Interruptions)... I am on a point of order.

SHRI M. M. JACOB: Sir, I was only trying to point out one thing, Sir. ... (Interruptions) ... In the confusion... (Interruptions) ... You should have given us a chance to make our point clear.

SHRI YASHWANT SINHA: Mr. Ahluwalia must stand up in this House and apologise for his reference to Mr. Jaya Prakash Narayan. (Interruptions)... He will have to apologise, there is no question. He will have to apologise. Nothing short of an apology from Mr. Ahluwalia will do. We will not accept an apology from anyone. ((Interruptions)... Mr. Ahluwalia must apologise for the false statement made in this House.

THE MINISTER OF HOME AF-FAIRS (SHRI S. B. CHAVAN): Mr. Chairman, Sir, what I have to say is that...(Interruptions)...

SHRI YASHWANT SINHA: Mr. Ahluwalia must apologise.

SHRI MUFTI MOHD SAYEED (Uttar Pradesh): Mr. Chairman, Sir,

<sup>†[]</sup> Transliteration in Arabic Script.

what Mr. Ahluwalia has said is very objectionable. He must apologise to the House.

SHRI MENTAY PADMANA-BHAM; Or let him withdraw that remark.

MR. CHAIRMAN: Mr. Reddy, will you give your point of order?

SHRI S. JAIPAL REDDY: Mr. Chairman, Sir, I thank you for permititing me to say a few words on Mr Ahluwalia's remark. Mr. Ahluwalia has made a false and highly reprehensible reference to the memory of Lok Nayak Jaya Prakash Narayan. \*It is a historical fiction. Therefore, Mr. Ahluwalia must withdraw his charge and the Congress party must apologise. It should be removed from the record.

SHRI SIKANDER BAKHT: Mr. Chairman, Sir, I join Mr. Jaipal Reddy in demanding an apology from Mr. Ahluwalia. He has made absolutely uncalled-for remarks. (Interruptions). He must apologise.

श्री एस. एस. अहलुवालियाः सभा-पति जी, मैं बिहार का रहने वाला हूं जो जय प्रकाश नारायण जी की भमि है। येरे दिल में उनके प्रति श्रद्धा है। मैं ने कुछ इतिहास के पन्ने पढ़े हैं ग्रीर मैं...(ब्यवधान)

SHRI MENTAY PADMANA-BHAM: He must withdraw his remarks.

SHRI V. GOPALSAMY: He must withdraw the remarks made against Mr. Jayaprakash Narayan. (Interruptions).

MR. CHAIRMAN: May I say something? I think the reference to Shri Jayaprakash Narayan was out of context and not required in this discussion at all. Therefore, I

would request Mr. Ahluwalia to kindly withdraw it. It was not relevant to what we were discussing today. I would request him to withdraw that.

श्री एस. एस. अहलुर्वालिया : समा-वित जी, मैं सिर्फ इसना चाहता हूं... (व्यवधान)

डा. जिनेन्द्र कुमार जैनः (मध्य प्रदेश): पहले माफी मांगी। .... (व्यवधान)

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): We do not want any explanation. We want an unqualified apology.

SHRI S. S. AHLUWALIA: Sir, if they do not allow me to speak, how can I withdraw? (Interruptions).

SHRI PASUMPON THA. KIRUT-TINAN (Tamil Nadu): Sir, we do not want any explanation from him. Let him apologise first.

SHRI V. GOPALSAMY: Nothing short of an apology will do.

MR. CHAIRMAN: Let us listen to what he is giong to say. I have asked him to do something. Let me listen to what he says. (Interruptions).

SHRI INDER KUMAR GUJRAL (Bihar): Sir, I rise on a point of order. Mr Chairman, the issue before the House is unfortunate and that is, an hon. Member of this House, exhibiting utter irresponsibility, has uttered words which are not acceptable to any part of the House. He does not need to give any preamble. He has only to say that he apologises unconditionally. That is all.

MR. CHAIRMAN: Are you with-drawing it, Mr. Ahluwalia?

SHRI S. S. AHLUWALIA: Sir, they should let me speak first. If they do not allow me to speak, how can I withdraw? Let me speak. (Interruptions)

<sup>\*</sup>Expunged as ordered by the Chair.

MR. CHAIRMAN. He has been allowed to express himself. He wants to say something before withdrawing it.

SHRI S. S. AHLUWALIA: I have got a right to explain things in the House, I have got my right, as a Member of this House, to explain under what circumstances I have mentioned this. I have every right to do that. (Interruptions).

SHRI S. JAIPAL REDDY: We do not want any preamble. He must apologise or he must be named. We are not prepared to listen to any preamble whatsoever.

SHRI YASHWANT SINHA: I am serry that this is not the way to express...(Inferruptions)

SHRI V. GOPALSAMY: Let him apologise first.

SHRI S. JAIPAL REDDY No 'buts' and 'ifs'.

थी एस. एस. अहल्बालिया: सभा पित जी, मैंने जैसाकहा है कि मैं बिहार का रहने वाला हूं ग्रीर जय प्रकाश नारायण जी के प्रति मेरे मन में काफी श्रद्धा है। ....(ध्यवधान) ग्रौर ग्रगर क्राज बी जे. पी. के बुकुत्यों का उल्लेख करते हए मैंने जय प्रकाश नारायण जी का नाम लिया और ग्रागर उससे किसी को चोट पहुंची है तो मैं क्षमा मांगता हं भीर भगर (व्यवधान) मैं कभी भी संकोच महसूस नहीं करता। म्लक में ग्राग लगाने के लिए इन्होंने सलकार दिवस का पालन करने की कोशिश की थी स्रौर मृत्क में एक नया दंगा भड़काना चाहते हैं। पुलिस ने जो भी कार्रवाई की है, वह मैं सही ठहराता हूं इस मामले में। बी.जे.पी. के लोगों ने जो सलकार पूरे भारत के लोगों को देकर इस मुहक में फिर से ग्राग लगाने की कोशिश की थी, उस पर सरकार ने जो भी कार्रवाई की है मैं सही ठहराता हूं।

SHRI YASHWANT SINHA: Sir, what has he said? We are not satisfied. Let me make it very clear that the memory of the Lok Nayak is sacred to us. It is a sacred memory and we shall not allow that to be defiled by anyone. We shall protect with all our might any defilement of that sacred memory.

MR. CHAIRMAN: I would like to say that he said, he is apologising. In any case, I want this to be expunged from the record. The Home Minister wants to say something. (Interuptions)

SHRI S. B. CHAVAN: Sir, I regret that such a kind of statement should have been made by any Member of this hon. House and I am grateful to you that you have given orders to expunge this from the record!

Sir, about the different points that have been made about yesterday's incident, I had personally gor to see my esteemed friend, Shri Atal Bihari Vajpayec. and requested him that in the present circumstances, it was not proper that he should go on an indefinite fast. In fact, Section 144 has been promulgated throughout the city and it was normally not expected of such a respectable Member to make an issue out of it. At any rate, having made this point, I discussed with him all the three or four points that he had put forth.

The first demand was about non-interference in the working of the BJP and I said, "You can take my assurance that so far as the workign of the BJP is concerned, so far as they are within the limits imposed by the law of the land certainly there will be no action against them. They can rest assured." In their normal functioning, in fact, there is no question of any kind of interference on behalf of the Government.

The second point about which he was very keen was that indoor meetings should be allowed to be held. To that also, I have given permission by saying "so long as it is confined to the hall"; it should not spill out of the hall-the crowd who are coming to attend the meeting or going out of the meeting after the meeting is over should strictly observe restrictions imposed sec. 144 CrPC. If they create any problem of law and order on the way, the organisers of the meeting will have to assume responsibility. They must also take care and see that they hold their meeting inside the hall. The indoor meeting that they wanted to have-and I have agreed that they can hold such of their meetings indoors. We have no objection provided the Organizers give this kind of an undertaking.

The third point was about all those people who had their past association with the R.S.S., that they are being arrested. I said: "If those who are not associated with the R.S.S. or at one time they were associated but they are not active participants now, they are not doing any kind of activity certainly, we are not interested in arresting them." That kind of assurance also I have given? In fact, if he tells the officer who has come to him, "I am not now associating myself with the R.S.S.", there will be no reason as to why he should be arrested.

I think these were the three points which were raised and about which I have given a very clear and categorical reply to Atal Ji and through you, Sir, we will request him not to continue his fast. He should give up his fast afer these assurances which the Government has given.

MR. CHAIRMAN: I will pass on to the next item of business of the House—Statement by Minister correcting answer to question. (Interruptions) SHRI GURUDAS DAS GUPTA (West Bengal): Mr. Chairman, Sir, we wanted to make a submission.

MR. CHAIRMAN: We have discussed it sufficiently and the Home Minister has given an appropriate reply.

## WRITTEN ANSWERS TO QUESTIONS

Low Productivity of Indian Labour

\*381. DR. SANJAYA SINH: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that Indian labour has been the least productive in the World;
  - (b) if so, the details thereof; and
- (c) what corrective steps Government propose to take in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COAL WITH ADDITIONAL CHARGE OF MINIS-TER OF STATE OF THE MINISTRY LABOUR (SHRI Ρ. SANGMA): (a) and (b) According to the data compiled by the Asian Productivity Organisation published in "Comparative Information Productivity Levels and Changes in A.P.O. Member Countries-1991" the Indian workers' output per year at 1980 prices in terms of US \$ been the lowest among the workers of the major Asian Countries for the years 1980-89. A statement indicating worker per year the output per the major 1980-89 among during in the Asian Countries is given Annexure.

[See appendix CLXV, Annexure No. 721

(c) The steps taken by the Government to improve productivity include setting up of the National Productivity Council announcement of New Industrial Policy which,